



The Arunachal Pradesh (Obsolete and Redundant Regulations) Repeal Act, 2022

Act 03 of 2022

Keyword(s):

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सत्यमेव जयते

The Arunachal Pradesh Gazette

EXTRAORDINARY

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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 26th April, 2022

No. Law/Legn-2/2022.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 22nd April, 2022)

THE ARUNACHAL PRADESH
(OBSOLETE AND REDUNDANT REGULATIONS) REPEAL ACT, 2022
(ACT NO. 3 OF 2022)

An

Act

to repeal the obsolete and redundant Regulations applicable in the State of Arunachal Pradesh and matters connected therewith and incidental thereto.

Whereas, in terms of clause (1) of Article 372 of the Constitution of India, the State Legislature is competent to repeal the obsolete and redundant Acts and Regulations applicable in the State.

Now, therefore, be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-third year of the Republic of India as follows:

- (1) This Act may be called the Arunachal Pradesh (Obsolete and Redundant Regulations) Repeal Act, 2022. Short title and commencement.
- (2) It shall come into force on the date of its publication in the Official Gazette.
2. From the date of commencement of this Act, the following three Obsolete and Redundant namely,-
"The Assam Excluded Areas (Epidemic Diseases) Regulation, 1941",
"The Assam North Eastern (Abor Hills, Mishmi Hills, Balipara, Tirap and Lakhimpur) Tracts Co-operative Societies Regulation, 1949", and
"The Mishmi Hills District (Home Guards) Regulation, 1950" shall stand repealed. Repeal of Obsolete and Redundant Regulations.

Onit Panyang, IAS
Commissioner to the
Government of Arunachal Pradesh,
Itanagar.